



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक संख्या- H85071/सी-5/L/NOCL-997/22

दिनांक 02/12/2022
पंजीकृत

From,

Chief Environmental Officer,
Uttar Pradesh Pollution Control Board,
Lucknow.

To,

The Registrar General,
Principal Banch,
Hon'ble National Green Tribunal,
Corpernicus Marg, New Delhi.

Sub: Regarding in compliance of order dated 29.07.2022 in Appeal no. 35/2022 Satyendra Pandey V/s Ministry of Environment, Forest and Climate Change and others.

Sir,

In compliance of the direction passed by Hon'ble National Green Tribunal dated 29.07.2022 on Appeal no. 35/2022 Satyendra Pandey V/s Ministry of Environment, Forest and Climate Change and others, the reply is hereby attached with a request to put up before Hon'ble National Green Tribunal for kind perusal.

Enclosure: As above.

Your's Sincerely

(Dr. Ram Karan)

Chief Environmental Officer,
Circle-5

Copy to:

1. Shri Pradeep Mishra, Advocate for UPPCB.
2. Chief Law Officer, UPPCB, Lucknow.
3. Regional Officer, UPPCB, Lucknow.

Chief Environmental Officer,
Circle-5

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNALSITTING AT NEW DELHI

Appeal No. 35 of 2022

Satyendra Pandey

.....Appellant

Versus

Ministry of Environment, Forest &
Climate Change & ors.

.....Appellant

REPLY ON BEHALF OF THE RESPONDENT NO.-4, UTTAR PRADESH
POLLUTION CONTROL BOARD

The answering respondent no.-4 most respectfully submits as under;

1. That Hon'ble National Green Tribunal has passed order in appeal no.-35 of 2022, on 29-07-2022, the relevant para of the order dated 29.07.2022 is reproduced below: -

"7. We also require UPPCB, Respondent No. 4 through Member Secretary to explain as to in what circumstances CTE was issued before grant of EC when project in question was within the ambit of EIA Notification, 2006 and a prior EC was mandatory. It shall also point out the officials responsible for such illegality and what action has been taken against erring officials in this regard."

2. That it is submitted that the proponent M/s E City Entertainment India Pvt. Ltd. applied online on Nivesh Mitra Portal for expansion of its existing project Mall, Multiplex for built up area 6503.21 sq. m. After pursuing its application the Board issued conditional Consent to Establish (CTE) vide letter no.-95023/UPPCB/Lucknow(LAB)/CTE /Lucknow/2020 Dated 04.11.2020.

It is further submitted that the existing Mall, Multiplex was operational since long and regular Consent to Operate (CTO) under Water (Prevention &

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Control) of Pollution Act, 1974 and Air (Prevention & Control) Act, 1981 were issued to the existing Mall, Multiplex.

3. That it is submitted that as the issuance and cancellation of the CTE was done when Shri Ashish Tiwari was the Member Secretary of the Board and at present posted as Secretary, Department of Environment, Forest and Climate Change, Government of UP, the matter has been referred to Additional Chief Secretary, Environment, Forest and Climate Change, UP with request to enquire the matter in compliance of the order passed by Hon'ble NGT dated 29.07.2022.

Lucknow

Dated:

Yours Truly



(Ajay Kumar Sharma)
Member Secretary